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(CO/IJI of Lok Sabha Unstarred Question J?. 7314)

# PROSECUTION OF DIRECTORS OF SAMACHAR BI ARATI LTD.

7314. SHRI SARDAR AMJAD ALI : SHRI 8. G. SAMANTA :

Will the Mi) ister of INFORMATION AND BROADCASTING AND COM-MUNICATIONS be pleased to state:

(a) whether 1 ie Department of Company Affairs has exp> sssed intention to prosecute the Samachar JSharati Ltd. and its Direc tors on a number of counts ;

>>f the delay on the part of the officers of the Department in initiating such 1/executions :

- (() whether number of Directors have resigned in the last three months in protest against the ma lagepient of Lala Dharam Vir backed by he Ministry of Information & Broadcast inj ; and
- (d) whether the management of this Government c< mpany is proposing voluntary liquida ion without repaying the loan granted by the Union Government?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROAD CASTING AND IN THE DEPARTMEN T OF COMMUNICATIONS (SHI I I. K. GUJRAL): (a) The Hon'ble vlember may please refer to the reply gb en to Lok Sabha Question No. 3200 answ red on 17th March, 1970.

- (b) From tl.e latest report received from the Regi; trar of Companies, Delhi, it appears that prosecutions have not been launched parti; because a notice of petition said to ha re been filed in the Delhi High Court on behalf of the Company and its officer for relief under Section 633(2) of the Companies Act has been received by th: Registrar of Companies, Delhi. Copy if the 'petition has not been served on he Registrar of Companies, Delhi so far.
- (c) No, Sir. In the list of the Directors annexed to tht Annual Return made upto 27-11-1969 (the latest filed in the Registrar's office), the Company has shown that Sarvashri Veda Vyasa, Prakash Vir and A. K. Jain ceased to be directors with effect from £7-11-1969. The Registrar of Companies ias no information whether they have resided in protest against the

management of Lala Dharam Vir. The question of this Ministiy backing him does not arise.

(d) the Registrar of Companies, Delhi has no knowledge of any proposal about this Company going into voluntary liquidation.

{Copy of Lok Sabha Unstarred Question JVb. 3200}

### MANAGEMENT OF SAMACHAR BHARATI NEWS AGENCY

3200. DR. P. MANDAL : SHRI S. C. SAMANTA :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the Department of Company Affairs has received any representations from the Shareholders and other interested public regarding the management of the Samachar Bharati News Agency Ltd.;
- (b) whether the officers of the Department participated in the recent conference called by the Ministry of Information and Broadcasting in order to diffuse news agency ownership and other problems of the Samachar Bharati; and
- (c) what are the reasons of in-action of the Department to improve the working of this limited liability company with large loans due to the Central and State Governments?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED) (a) and (b) Yes, Sir. The Departmen¹ of Company Affairs was represented at the meeting of the representatives of the State Governments who are shareholders of this company, convened by the Ministry of Information and Broadcasting.

(c) Samachar Bharati is an independent news agency in which the Governments of Gujarat, Rajasthan, Madhya Pradesh, Bihar and Mysore together hold 19,000 shares out of a total of 19,248 shares comprised in the Share Capital of this company. The Central Government has not purchased any shares in this News Agency but it has advanced a loan of Rs. 1\*50 lakhs with a view to improving the existing arrangements for the

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collection and distribution of news and feature services in Indian languages, particularly in Hindi. Adequate steps have been taken to safeguard the interest of the Central Government with regard to this loan-

The company is a Government company in view of the fact that the State Governments hold together the bulk of tlie shares in this company. It is pri marily for the State Governments which are major shareholders in the company to decide the line of action to be taken For aprov i, i ligament.

The Registrar of Companies, Delhi, however, proposes to initiate action against the company and its Directors for violation of the pri of sections 210 and 220 of the Gompinies Act.

## CENTRAL CATTLE BREEDING FARM AT ALAMADI

- 255. SHRI S. A. KHAJA MOHI-DEEN: Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the answer to Unstarred Question No. 753 given in the Rajya Sabha on the 9th March, 1970 and state :
- (c) whether Government have taken <sup>a</sup> decision to locate a central cattle breedinS farm at Alamadi in Tamil Nadu; and
- (b) if so, the total cost of setting up the farm and the share of the Central Government and the date of starting the farm?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHEB SHINDE): (a) No, Sir.

(b) Does not arise.

## CONSTRUCTION OF CUSTOMS BUILDING AT DHANUSHKODI

256. SHRI SA. KHAJA MOHIDEEN: Will the Minister of LABOUR AND REHABILITATION be pleased to state.

- (a) whether it is a fact that the Board of Rehabilitation has recommended to the Central Government for giving full financial aid to the Tamil Nadu Government to construct the Gustoms building Dhanushkodi port;
- (b) if so, whether Government have agreed to this proposal; and
  - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION 1

JHA AZAD) (SHRI BHAGWAT (a) No. Sir.

(b) and (c) Do not arise.

## SETTLEMENT OF REPATRIATES FROM BURMA AND CEYLON

to Questions

257. SHRI A. S. KHAJA MOHIDEEN: Will the Minister of LABOUR AND REHABILITATION be pleased

- (a) whether it is a fact that 1\*13 lakh of repatriates out of 1-78 lakhs from Burma and Ceylon have been settled in Tamil Nadu;
- (b) if so, the quantum of aid given by the Central Government to the Tamil Nadu Government in this regard ;
- (c) whether Government have received any communication from the Tamil Nadu Government to increase the quantum of aid;
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD); (a) According to the Information received from the Embassy of India, Rangoon, and the Government of West Bengal, in respect of repatriates from Burma, and the High Commission of India in Ceylon, in respect of repatriates from Ceylon, the total number of repatriates from Burma and Ceylon and those who have arrived in Tamil Nadu are as under:

No. arrived

52.25

	Total No.	in Tamil Nadu
From Burma (upto 28-3-70)	1,78,510	95,217
From Ceylon (upto 28-2-70)	13,360	12,163
TOTAL .	1,91,870	1,07,380
(b) Repatriates from	m Burma	
Grants-in-	id .	02.47 lakhs
Loan .		24.66 ,,
Repatriates from Ce	ylon	
Grants-in-o	id .	52.55 lakhs

(c) and (d) In addition to the amounts indicated in part (b), proposals asking for a sum of Rs. 29.39 lakhs, as pei details given in the statement attached, have been received from the Government of Tamil Nadu.

Loan . .